

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**MONDAY, THE SECOND DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 2531 OF 2018**

**Between:**

1. RRM Educational Society, (Registration No 6624/1996) Sy.No.452, 453 and 570, Venkateswara Colony, IDA, Patancheru, Sanga Reddy District-502319 Rep. by its Correspondent, Dr. Rev. K.V.K. Rao
2. Dr. Rev. K.V.K. Rao, S/o. Late Venkaiah, Aged 56 years, Occ, Educationalist, Plot No. 102, High Court Colony, Vanasthalipuram, Hyderabad-500070.

**...PETITIONERS**

**AND**

1. UNION OF INDIA, Ministry of Human Resources and Development Shastri Bhawan, New Delhi-110001, Rep. by its Secretary.
2. All India Council for Technical Education,, Nelson Mandela Marg, Vasant Kunj, New Delhi-110 070, Rep.by its Member Secretary.
3. The National Board of Accreditation,, 4th floor, East Tower, NBCC Place, Bhisham Pitamah Marg, Pragati Vihar, New Delhi-110003, Rep. by its Chairman.
4. The University Grants Commission, Bahadur Shah Zafar Marg, New Delhi-110002, Rep.by its Chairman.
5. Jawaharlal Nehru Technological University, Hyderabad, Kukatpally, Hyderabad, Rep.by its Registrar.
6. Jawaharlal Nehru Technological University, Kakinada, Kakinada, East Godavari District. Rep.by its Registrar.
7. B.V. Raju Institute of Technology, Vishnupur, Narsapur, Medak, Telangana 502313 Represented by its Principal
8. Gayathri Vidya Parishad College, of Engineering Madhurawada, Visakhapatnam, Visakhapatnam District, Andhra Pradesh-530048, Represented by its Principal
9. Gudlavalleru Engineering College, Gudlavalleru, Krishna District, Andhra Pradesh 521356 Represented by its Principal

10. GMR Institute of Technology, GMR Nagar, Rajam, Srikakulam District, Andhra Pradesh 532127. Represented by its Principal
11. NBKR Institute of Science and Technology, Vidyanagar, Kota Mandal, SPSR Nellore District. Andhra Pradesh 524413 Represented by its Principal
12. Madanapalle Institute of Technology and, Science Kadiri Road, Angallu Village, Madanapalle, Chittoor District, Andhra Pradesh 517325 Represented by its Principal.

### ...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more in the nature of Writ of Mandamus to declare I) The Accreditation Manual For UG Engineering Programmes (Tier-II), January 2013 (Guidelines) issued by Third Respondent, as vague and arbitrary and contrary to the provisions of Article 14 of Constitution of India for the reason that the grant of accreditation to a course in an approved technical institution, more particularly the methodology indicated in criteria 1 to 9 of the evaluation guidelines leading to the grant of accreditation to various courses in the respondents No. 7 to 12 and other similarly situated colleges as arbitrary and illegal, offending Article 14, of the Constitution bearing no nexus with the grant of accreditation to the colleges and quash the same II) the action of the Second Respondent in relying upon the Evaluation Report and the consequent Accreditation granted by the Third Respondent to the course, to grant extended period of approval and other benefits to technical educational institutions based on such accreditation, as irrational and arbitrary as mandated in III) Regulation 4.2 of the AICTE (Grant of Approvals for the Technical Institutions) Regulations 2016 read with Regulation 2.5.1, 2.6 and 2.6.2, 2.7.2 and 2.8.2 of the Approval Process Hand Book notified by the 2nd respondent as arbitrary and illegal, discriminatory offending Article 14 of the Constitution of India and quash the same IV) The action of the Fourth Respondent in granting financial assistance under Section 2(f), 2 (g) read with Section 12-B of the UGC Act to the accredited institutions or to secure the funding, based on the process of accreditation adumbrated in the Guidelines of the Third Respondent as arbitrary and illegal offending Article 14 of the Constitution of India and issue a consequential directions to the respondents to reframe the guidelines for the purpose of grant of accreditation to technical institutions.

**IA NO: 1 OF 2018**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 3rd respondent to submit a status report on the compliance of the Accredited Institutions with the norms of AICTE, pending disposal of the main writ petition.

**Counsel for the Petitioners: SRI S. SRI RAM(NOT PRESENT)**

**Counsel for the Respondent No.1: SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA, DULY ASSISTED BY MS. ANDE VISHALA/SRI MOHD. IMRAN KHAN, ADDITIONAL ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI K. RAMAKANTH REDDY, SC**

**Counsel for the Respondent No.5: SRI V. RAMACHANDER, SC**

**Counsel for the Respondent No.6: SRI T. RAJASEKHER, SC**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**Writ Petition No.2531 of 2018**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioners.

Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India duly assisted by Ms. Ande Vishala, learned counsel, appears for respondent No.1.

Mr. Mohd. Imran Khan, learned Additional Advocate General for the State of Telangana.

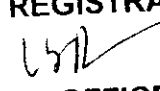
2. Learned Additional Advocate General submits that the issue involved in this writ petition does not survive for consideration on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

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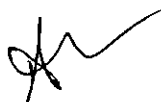
SD/-N. SRIHARI  
ASSISTANT REGISTRAR

  
SECTION OFFICER

To,

1. One CC to Sri S. Sri Ram, Advocate [OPUC]
2. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General Of India [OPUC]
3. Two CCs to The GP for Additional Advocate General, High Court for the State of Telangana, at Hyderabad[OPUC]
4. One CC to Sri V. Ramchander, SC[OPUC]
5. One CC to Sri T. Rajasekher, SC[OPUC]
6. One CC to Sri K. Ramakanth Reddy, SC[OPUC]
7. Two CD Copies

T J  
GJP



**HIGH COURT**

**DATED:02/9/2024**



**ORDER**

**WP.No.2531 of 2018**

**DISMISSING THE WRIT PETITION AS  
INFRACTUOUS**

**WITHOUT COSTS.**

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20/11/2024